

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1452 of 2011.

(Arising out of Order-in-Appeal No. 26 to 31/M-II/2011 dated 27-06-2011 passed by the Commissioner, Central Exccise, Mumbai-II.)

REGE ASSOCIATESAppellant
6, Ashapura Society
Subhash Nagar, Khairani Road
Ghatkopar (W), Mumbai-400084.

VERSUS

Commissioner of Central Excise-MUMBAI-IIRespondent
9TH Floor, Piramal Chambers
Jijibhoy Lane, Lalbaug
Parel, Mumbai-400012

WITH

Excise Appeal No. 1453 of 2011.

(Arising out of Order-in-Appeal No. 26 to 31/M-II/2011 dated 27-06-2011 passed by the Commissioner, Central Exccise, Mumbai-II.)

RETROFIT SALES & SERVICESAppellant
2A, Ashapura Society
Subhash Nagar, Khairani Road
Ghatkopar (W), Mumbai-400084

VERSUS

Commissioner of Central Excise-MUMBAI-IIRespondent
9TH Floor, Piramal Chambers
Jijibhoy Lane, Lalbaug
Parel, Mumbai-400012

WITH

Excise Appeal No. 1455 of 2011.

(Arising out of Order-in-Appeal No. 26 to 31/M-II/2011 dated 27-06-2011 passed by the Commissioner, Central Exccise, Mumbai-II.)

Y.V. BHANDARKARAppellant
Partner, RETROFIT SALES & SERVICES
2A, Ashapura Society

Subhash Nagar, Khairani Road
Ghatkopar (W), Mumbai-400084

VERSUS

Commissioner of Central Excise-MUMBAI-IIRespondent
9TH Floor, Piramal Chambers
Jijibhoy Lane, Lalbaug
Parel, Mumbai-400012

WITH

Excise Appeal No. 1456 of 2011.

(Arising out of Order-in-Appeal No. 26 to 31/M-II/2011 dated 27-06-2011 passed by the Commissioner, Central Excise, Mumbai-II.)

J.K. PARANJAPEAppellant
Partner, RETROFIT SALES & SERVICES
2A, Ashapura Society
Subhash Nagar, Khairani Road
Ghatkopar (W), Mumbai-400084

VERSUS

Commissioner of Central Excise-MUMBAI-IIRespondent
9TH Floor, Piramal Chambers
Jijibhoy Lane, Lalbaug
Parel, Mumbai-400012

AND

Excise Appeal No. 1457 of 2011.

(Arising out of Order-in-Appeal No. 26 to 31/M-II/2011 dated 27-06-2011 passed by the Commissioner, Central Excise, Mumbai-II.)

S.R. MISHRAAppellant
Partner, RETROFIT SALES & SERVICES
2A, Ashapura Society
Subhash Nagar
Khairani Road
Ghatkopar (W), Mumbai-400084

VERSUS

Commissioner of Central Excise-MUMBAI-IIRespondent
9TH Floor, Piramal Chambers
Jijibhoy Lane, Lalbaug
Parel, Mumbai-400012

APPEARANCE:

Shri Pankaj Pai, Advocate for the Appellants
 Ms. Anuradha S. Parab, Asst. Commissioner and Shri Anil Chaudhary, Dy.
 Commissioner, Authorised Representatives for the Respondent

CORAM:**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)****HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)****FINAL ORDER NO. A/85463-85467/2020**

Date of Hearing: 04-03-2020

Date of Decision: 04-03-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)